

ITEM NO.25
SECTION II

REGISTRAR COURT. 1 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. ANIL LAXMAN PANSARE

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 994/2020

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MAHARANI & ANR.

Respondent(s)

(only SR. No. 995 of 2020 and SR. No. 996 of 2020 to be listed before Id. Registrar Court for service compliance.

IA No. 13546/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 13547/2020 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 995/2020 (II)

(FOR

FOR EXEMPTION FROM FILING O.T. ON IA 14476/2020

IA No. 14476/2020 - EXEMPTION FROM FILING O.T.)

SLP(Cr1) No. 996/2020 (II)

(FOR

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 14309/2020

FOR EXEMPTION FROM FILING O.T. ON IA 14312/2020

IA No. 14309/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 14312/2020 - EXEMPTION FROM FILING O.T.)

Date : 04-08-2020 These matters were called on for hearing today.

For Petitioner(s)

Mr. Ardhendumauli Kumar Prasad, AOR

For Respondent(s)

Mr. Ashwani Kumar Dubey, AOR

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

SLP(Cr1) No. 995/2020 and SLP(Cr1) No. 996/2020

Service is not complete on the sole respondent in both the

matters. However, Ld. Advocate, Mr. Sandeep Kumar Mishra appears for the sole respondent in both the matters. He seeks four weeks' time to file vakalatnama and counter affidavit. Granted.

List again on 7.9.2020.

ANIL LAXMAN PANSARE
Registrar